## HIGH COURT OF JAMMU AND KASHMIR ATJAMMU

Sr. No. 35

(through video conference)

OWP No. 586/2017 IA No. 1113/2012

Fazal Rehman

.....Appellant/Petitioner(s)

Through:- Mr. S. H. Rather, Advocate (on voice call from residence in Jammu)

V/s

State of J&K and others

....Respondent(s)

Through:- Mr. Raman Sharma, AAG (on video call from residence in Jammu)

Coram: HON'BLE MR. JUSTICE RAJNESH OSWAL, JUDGE

(On Video Conference from High Court at Jammu)

## ORDER 05.05.2020

Leaned counsel for the petitioner submits that by efflux of time this petition has become infructuous, as such, he does not want to pursue the same.

Accordingly, this petition is dismissed for having been become infructuous along with connected IA.

(RAJNESH OSWAL) JUDGE

Jammu 05.05.2020 Karam Chand

Whether the order is speaking: Yes/No Whether the order is reportable: Yes/No

